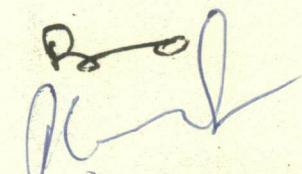


OA No 2372/K3

(1)

OA has been disposed of  
by Hon'ble Chairman and  
Hon'ble Mr. S.P. Biswas Member  
(A) on 11/11/96

  
C.O./C.I.

(2)

CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH

O.A. No. 2372/93

Monday this the 11th day of November, 1996.

CORAM

HON'BLE MR. JUSTICE CHETTUR SANKARAN NAIR, CHAIRMAN  
HON'BLE MR. S.P. BISWAS, ADMINISTRATIVE MEMBER

Shri N.P.S. Negi,  
S/o Shri M.S. Negi  
R/o G-116, Nauroji Nagar  
New Delhi-110 029.

Applicant

(By Advocate: None Present)

Vs

The Union of India  
through Chairman,  
Central Water Commission,  
Sewa Bhavan, R.K. Puram  
New Delhi

Respondent

(By Advocate: Present None)

The application having been heard on 11.11.1996 the  
Tribunal on the same day delivered the following:

O R D E R

CHETTUR SANKARAN NAIR (J), CHAIRMAN

Applicant seeks a direction to accommodate him "in  
an available vacancy" in Delhi. No specific order is  
challenged in prayers (a) to (e). As to where an  
employee should be posted is a matter for the  
administrative authority to consider (See Union of India  
vs. S.L. Abbas, AIR 1993 SC 2444 and N.K. Singh vs.  
Union of India AIR 1995 SC 423), and an employee has no  
right in these matters (See Gujarat State Electricity  
Board vs. Atma Ram, AIR 1989 SC 1433 and Chief General  
Manager vs. Rajendra, 1995 (2) SCC 532.).

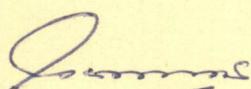
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Contd...

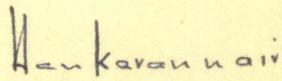
13

Application is dismissed. No costs.

Dated 11th November, 1996.



S.P. BISWAS  
MEMBER(A)



CHETTUR SANKARAN NAIR (J)  
CHAIRMAN

\*Mittal\*